

AS INTRODUCED IN LOK SABHA

Bill No. 238 of 2019

**THE PROHIBITION OF CHILD MARRIAGE (AMENDMENT)
BILL, 2019**

By

SHRI VISHNU DAYAL RAM, M.P.

A

BILL

to amend the Prohibition of Child Marriage Act, 2006.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Prohibition of Child Marriage (Amendment) Act, 2019.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title
and com-
mencement.

2. In section 2 of the Prohibition of Child Marriage Act, 2006, for clause (a), the following clause shall be substituted, namely:—

Amendment
of Section 2.

(a) "child" means a person who has not completed eighteen years of age.'

STATEMENT OF OBJECTS AND REASONS

The Prohibition of Child Marriage Act, 2006 was enacted with a view to prohibit the solemnization of child marriages and ensure that child marriage is eradicated from within the Indian society.

With a view to overcome the aforesaid anomaly and to make the law prescribing minimum age for marriage for a male and a female is same, it is proposed to amend the Prohibition of Child Marriage Act, 2006 by amending section 2(a) to redefine a child as male or female who has not completed eighteen years of age.

Hence this Bill.

NEW DELHI;
October 29, 2019.

VISHNU DAYAL RAM

ANNEXURE

[EXTRACT FROM THE PROHIBITION OF CHILD MARRIAGE ACT, 2006]

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2. In this Act, unless the context otherwise requires,—

Definition.

(a) "child" means a person who, if a male, has not completed twenty-one years of age, and if a female, has not completed eighteen years of age;

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LOK SABHA

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(*Shri Vishnu Dayal Ram, M.P.*)